

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/RP/2022

in

Petition No. 486/GT/2020

Coram:

Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 12th September, 2022

In the matter of

Petition for the review of the Commission's order dated 21.4.2022 in Petition No. 486/GT/2020 in the matter of determination of tariff for the tariff period 2019-24 in respect of Korba STPS Stage-I&II (2100 MW), under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999

And

In the matter of

NTPC Limited
NTPC Bhawan,
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 110 003

...Review Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Vidyut Nagar,
Jabalpur - 482 008
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Bandra (East),
Mumbai - 400 051
3. Gujarat Urja Vikas Nigam Limited,
Vidyut Bhavan, Race Course,
Vadodara - 390 007



4. Chhattisgarh State Power Distribution Company Limited,
P.O. Sundar Nagar, Danganiya, Raipur – 492 013
5. Electricity Department of Goa,
Vidyut Bhawan,
Panaji, Goa
6. DNH Power Distribution Corporation Limited,
UT of DNH, Silvassa – 396 230
7. Electricity Department,
Administration of Daman & Diu,
Daman - 396 210

...Respondents

Parties present:

Shri A.S Pandey, NTPC
Shri Anurag Naik, MPPMCL

ORDER

Petition No. 486/GT/2020 was filed by the Review Petitioner, NTPC for determination of tariff of Korba STPS Stage-I&II (2100 MW) (hereinafter to be referred as 'generating station') for 2019-24 tariff period in terms of the 2019 Tariff Regulations and the Commission vide its order dated 21.4.2022 ('the impugned order') had determined the tariff of the generating station for the said period. Aggrieved by the impugned order dated 21.4.2022, the Review Petitioner has filed this Review Petition seeking review, on the ground that there are errors apparent on the face of record, limited to the following issues:

- A. *Review the Weighted Average GCV of coal allowed and reduce the Weighted Average GCV of coal by 85 kCal/kg in terms of Regulation 43(2)(b) of the 2019 Tariff Regulations;*
- B. *Review the Weighted Average price of coal allowed; and*
- C. *Review the methodology for computing Weighted Average GCV of coal and Weighted Average price of coal and allow the same considering coal received during the specified three months as well as opening stock of coal.*



Hearing dated 12.8.2022

2. The Review Petition was heard on 'admission' through 'video conferencing' on 12.8.2022. During the hearing, the representative of the Review Petitioner made detailed oral submissions in the matter. The Commission, after hearing the representative of the Review Petitioner, 'admitted' the Review Petitioner on the issues raised in paragraph 1 above. Notice shall be issued to the Respondents.

3. The Review Petitioner is directed to serve the copy of the Review Petition, along with this order, to the Respondent by **16.9.2022**. The Respondents shall file their replies, on or before **30.9.2022**, after serving a copy to the Review Petitioner, who may file its rejoinder, if any, by **8.10.2022**. The parties shall ensure the completion of pleadings within the due date and no extension of time shall be granted for any reason.

4. Review Petition shall be listed for hearing on **11.10.2022**.

**Sd/-
(Pravas Kumar Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**Sd/-
(I. S. Jha)
Member**

